

पंजाब की स्थिति के संबंध में सोवियत संघ की एजेंसी द्वारा प्रसारित समाचार

3217. डा० मदन मोहन सिंह सिद्धू : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान सोवियत संघ की एजेंसी द्वारा प्रसारित इस आशय के समाचार की ओर दिलाया गया है कि पंजाब की स्थिति को बिगाड़ने में पाकिस्तान और सी०ए०आई० ए० का हाथ रहा है; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

गृह मंत्रालय में राज्य मंत्री (श्री नोहार रंजन लस्कर) : (क) सरकार ने इस आशय के कुछ समाचार देखे हैं ।

(ख) राष्ट्रीय हित और विदेशी शक्तियों के साथ मैत्रीपूर्ण संबंधों को प्रभावित करने वाले ऐसे संवेदनशील मामलों पर चर्चा करना लोक हित में नहीं है ।

#### Upgradation of Dibrugarh as 'C' class city

3218. SHRI JAGANNATHRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that as per population, Dibrugarh is the second biggest town of Assam and has qualified for being upgraded as a 'C' class city; and

(b) if so, what are the reasons for which the said town has not been upgraded as 'C' class city so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) For purpose of classification of a city/town as 'C' class for payment of House Rent Allowance, its decennial census population should exceed 50,000. The

population of Dibrugarh (Assam) as per 1971 census (no census was held there in 1981) exceeded this limit and, therefore, it qualified for classification as 'C' class for this purpose. However, as Dibrugarh was one of the towns where house rent allowance at the rates admissible in 'C' class cities was already granted under special orders for such places, there was no need to classify Dibrugarh as 'C' class again for this purpose.

#### Direct Elections to the Pradesh Council, Andaman and Nicobar Islands

3219. SHRI SHRIDHAR WASUDEO DHABE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any proposal from the Members of the Pradesh Council Home Minister's Advisory Committee for Andaman and Nicobar Islands, for direct elections to the Pradesh Council;

(b) whether Government propose to make proper provisions for direct elections to the Pradesh Council, Andaman and Nicobar Islands, the next term; and

(c) if the answer to part (b) above be in the negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The question of direct elections to Pradesh Council for Andaman and Nicobar Islands was raised in the meeting of the Home Minister's Advisory Committee for the Islands held on 31.1.1983. It was explained in the meeting that the present system was introduced only in 1981 and it would be desirable to continue the present system for some more time before any change could be thought of.

#### People settling in North-Eastern State from other parts of the country

3220. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister has addressed communications to the Chief Ministers of the North-Eastern States and Union Ministers incharge of development departments expressing deep concern at possible long term effects which might arise as a result of going from different parts of country and settling in North-Eastern States just to exploit the tax benefits available there;

(b) if so, what are the other details of the communications issued to them; and

(c) whether people from the neighbouring countries, have also been pouring into the North-Eastern States to settle there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) No such communication has been sent. However, the point was made in passing by the Prime Minister in her inaugural address at the eighth meeting of the Committee of Ministers for economic development of North-Eastern Region in New Delhi on 26.7.1983 in which the Chief Ministers from North-Eastern States, UTs and some Union Ministers incharge of Development Departments were also present.

(c) There have been some attempts to infiltrate but security measures and vigil on the border have been strengthened.

#### **Links of extremists of Assam with terrorists of neighbouring countries**

3221. SHRI ROBIN KAKATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any information to the effect that the extremists of Assam have established links with the terrorists in the neighbouring States; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Some reports of bilateral contacts between the extremists of Assam and other

North Eastern States/UTs have been received.

#### **Assistance to SC/ST in Andhra Pradesh**

3222. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of families belonging to Scheduled Castes and Scheduled Tribes that are likely to be assisted under Special Component Plan during the year 1983-84 in Andhra Pradesh;

(b) the details of assistance to be given; and

(c) what was the target fixed for the year 1982-83 for the purpose and whether the target was fully achieved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Under the Special Component Plan only Scheduled Caste families are assisted. According to the information received from the State Government 2.84 lakhs scheduled caste families are proposed to be covered by different income generating programmes of economic development during 1983-84. These programmes are in sectors like Agriculture, Minor irrigation, Cottage and Village Industries, Animal Husbandry etc. Complete details are available in the Special Component Document.

(c) As per the particulars received from the State Government, against the target of 2.50 lakh families 2.42 lakh scheduled castes were assisted during the year 1982-83.

#### **Incentives to Judges of Assam tribunals**

3223. SHRI ROBIN KAKATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the names of the States which have agreed to depute judges to man the tribunals on foreigners' issue in Assam;